CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH.



O.A. No.65/2003

New Delhi, this the 9th day of January, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Hon'ble Shri V. Srikantan, Member (A)

Suresh Pal PIS No.28770609 R/o I-1/3, PS Model Town, Delhi-9

....Applicant

(By Advocate : Shri Anil Singal)

Versus

- Joint Commissioner of Police, (Traffic), (PHQ), IF Estate, New Delhi.
- 2. DCP (Traffic), R.K. Puram, Sector-12, New Delhi.

... Respondents

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J):

This application has been fil⊕d bу the applicant impugning the action and orders issued by respondents imposing punishment under the the provisions of Delhi Police (Punishment & Appeal) The disciplinary authority vide his Rules, 1980. order dated 13.3.2001 on the basis of the departmental las 18applicant taken proceedings held against the decision to withhold the increment for one year with cumulative effect and the said suspension period from 20.2.1999 to 8.4.1999 was decided as period not spent Against this order, the applicant an 13: submitted appeal the next higher to authority 23.6.2001. One of his grievances is that the appellate authority has not decided the appeal so far. Hence, this OA.

ß.

3. The present OA is disposed of in the aforestated terms at the admission stage itself.

V. M. M.

(V. Srikantan)
Member (A)

/ravi/

(Smt.Lakshmi Swaminathan) Vice Chairman (J)